

# Government of India Ministry of Commerce and Industry Department of Commerce

# DIRECTORATE GENERAL OF FOREIGN TRADE (DES - V SECTION)

# MINUTES OF THE NORMS COMMITTEE- V

MEETING No. NC/5/MEET/Jul/202223/4

# Please Note

I. For information of exporters, Norms Committee - V handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 41 to 43, 50 to 67 .Communications in respect of cases/pertaining to NC- V may be sent to email address: nc5.dgft@nic.in

**DATED:** 08/07/2022

- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/5/MEET/Jul/202223/4 dated 08/07/2022 of Norms Committee - V for the year 2022-23 was held on 08/07/2022 under the Chairmanship of Amiya Chandra, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Manoj Kumar Meena, Dy. Director	Directorate General of Foreign Trade, Delhi
2	P Suruli Kumar, Assistant Section Officer	Directorate General of Foreign Trade, Delhi
3	Kuldeep singh, Astt. Director-1	O/o DC(MSME)
4	Ram Asrey Lal, Tech. Consultant	Technical Consultant,DGFT
5	Nand Lal, Tech. Consultant	Technical Consultant,DGFT
6	Shaish kumar, Tech. Consultant	Technical Consultant,DGFT
7	JD Giri, Nominee AEPC	AEPC

# **Case Details and Decision(s):**

Case No.	1 / NC/5/MEET/Jul/202223/4
Case Status	Case Approved
Party Name	GOKALDAS EXPORTS LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 4 and 08/07/2022
HQ File Number	HQRNORM APPLY 00001611AM23
RA File Number	NA
Licence No and Date	NA

M/s. GOKALDAS EXPORTS Ltd. vide their application dated 23.06.2022 has requested for prior fixation of norms under Special Advance Authorization scheme for export of articles of apparel and clothing accessories as per provision of Para 4.04 (a) (1) of FTP. The Committee considered the case as per agenda along with other relevant papers. As per CAD, recommendation of technical authority and other details in this case, the Committee decided to approve the input output norms as under:

Details of Export List	Qty.	Details of import item	Qty. Recommended
CARGO PANT ( WOMEN ), MADE UP OF 99% COTTON 1% SPANDEX FABRIC, GSM 360+/-10% STYLE No : FAWWB00135FA22L	5,616	99% Cotton, 1% SPANDEX Solid Dyed Twill Fabric, Width 56 Inches +/- 5%, 360 GSM +/- 10%	

Import of fabric is subject to pre-import condition and actual user constitution. Imported fabric shall be physically incorporated in the export products of the same Advance Authorization. Export product description should be declared in full including style number in shipping bill.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.	2 / NC/5/MEET/Jul/202223/4
Case Status	Case Approved
Party Name	GOKALDAS EXPORTS LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 4 and 08/07/2022
HQ File Number	HQRNORM APPLY 00001624AM23
RA File Number	NA
Licence No and Date	NA

# Norms Committee Decision:

M/s. GOKALDAS EXPORTS Ltd. vide their application dated 23.06.2022 has requested for prior fixation of norms under Special Advance Authorization scheme for export of articles of apparel and clothing accessories as per provision of Para 4.04 (a) (1) of FTP. The Committee considered the case as per agenda along with other relevant papers. As per CAD, recommendation of technical authority and other details in this case, the Committee decided to

approve the input output norms as under:

Details of Export List	Qty	Details of import item	Qty. Recommended
TWILL HARRINGTON  JACKET WITH LINING  ( MEN ), MADE UP OF  98% COTTON 2%  SPANDEX FABRIC, GSM 260+/- 10%	13,692 Nos.	10%  100% Polyester 210T Taffeta Lining  Printed Fabric, Width 57 Inches +/- 5	3.209 Sq. Mtr/P 1.213 Sq. Mtr/P
, STYLE No : FAMOW00117SP23		Solid Paorie, Widdi 37 litelies +7- 3 70	0.868 Sq. Mtr/P

Import of fabric is subject to pre-import condition and actual user constitution. Imported fabric shall be physically incorporated in the export products of the same Advance Authorization. Export product description should be declared in full including style number in shipping bill.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.	3 / NC/5/MEET/Jul/202223/4
Case Status	Case Approved
Party Name	GOKALDAS EXPORTS LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 4 and 08/07/2022
HQ File Number	HQRNORM APPLY 00001657AM23
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

M/s. GOKALDAS EXPORTS Ltd. vide their application dated 24.06.2022 has requested for prior fixation of norms

under Special Advance Authorization scheme for export of articles of apparel and clothing accessories as per provision of Para 4.04 (a) (1) of FTP. The Committee considered the case as per agenda along with other relevant papers. As per CAD, recommendation of technical authority and other details in this case, the Committee decided to approve the input output norms as under:

S.N.	Details of Export List	Qty	Details of import item	Qty. Recommended
11	EVERYDAY SOFT TRENCH ( WOMEN ), MADE UP OF 100pct COTTON PRINTED FABRIC, GSM 200, STYLE No: FAWOW00084PSP22	10,417 Nos.	100% Cotton Printed Twill Fabric, Width 56 Inches +/- 5% GSM 200 +/- 10%	5.476 Sq. Mtr./Pc
22	EVERYDAY SOFT TRENCH ( WOMEN ), MADE UP OF 100pct COTTON FABRIC, GSM 200, STYLE No : FAWOW00084SP22	10,417 Nos.	100% Cotton Solid Twill Fabric, Width 56 Inches +/- 5% GSM 200 +/-10%	5.415 Sq. Mtr./Pc

Import of fabric is subject to pre-import condition and actual user constitution. Imported fabric shall be physically incorporated in the export products of the same Advance Authorization. Export product description should be declared in full including style number in shipping bill.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.	4 / NC/5/MEET/Jul/202223/4
Case Status	Case Approved
Party Name	BRIGHTCHOICE OVERSEAS
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 4 and 08/07/2022
HQ File Number	HQRNORM APPLY 00001685AM23
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

M/s. BRIGHTCHOICE OVERSEAS. vide their application dated 27.06.2022 has requested for prior fixation of norms under Special Advance Authorization scheme for export of articles of apparel and clothing accessories as per

provision of Para 4.04 (a) (1) of FTP. The Committee considered the case as per agenda along with other relevant papers. As per CAD, recommendation of technical authority and other details in this case, the Committee decided to approve the input output norms as under:

S.N.	Export item	Qty.	Import item	Qty. Recommended
1.	Mens Pants Made out of 100 % NYLON Woven Fabrics Width: 59"(+/-10 %), GSM-182 (+/-10 %) ITEM No. AdvP	30000 Nos.	100 % NYLON Woven Fabrics Width: 59"(+/-10 %), GSM-182 (+/-10 %)	_
2.	Mens Shorts Made out of 100 % NYLON Woven Fabrics Width: 59" (+/-10 %), GSM-182 (+/-10 %) ITEM No. AdvS	8000 Nos.	100 % NYLON Woven Fabrics Width:59" (+/-10 %), GSM-182 (+/-10 %)	_
3.	Mens Pants Made out of 100 % NYLON Woven Fabrics Width: 59" (+/-10 %) GSM-182 (+/-10 %) ITEM No.CTP	7000 Nos.	Made out of 100 % NYLON Woven Fabrics Width: 59" (+/-10 %) GSM-182 (+/-10 %)	· •
4.	Mens Pants Made out of 100 % NYLON Woven Fabrics Width: 59" (+/-10 %), GSM-182 (+/-10 %) ITEM No. BusPN	15000 Nos.	Made out of 100 % NYLON Woven Fabrics Width: 59" (+/-10 %), GSM-182 (+/-10 %)	_
5.	Womens Pants Made out of 96 % NYLON + 4 % Spandex Woven Fabrics, Width:56.50" (+/-10 %) GSM-175 (+/-10 %) ITEM No.WTP	30000 Nos.	Made out of 96 % NYLON + 4 % Spandex Woven Fabrics, Width:56.50" (+/-10 %) GSM- 175 (+/-10 %)	3.30 Sq. Mtr/Pc
6.	Mens Pants Made out of 96 % NYLON + 4 % Spandex Woven Fabrics Width: 56.50" (+/-10 %) GSM-175 (+/-10 %) ITEM No. ADVP	10000 Nos.	Made out of 96 % NYLON + 4 % Spandex Woven Fabrics Width: 56.50" (+/-10 %) GSM-175 (+/-10 %)	

Import of fabric is subject to pre-import condition and actual user constitution. Imported fabric shall be physically incorporated in the export products of the same Advance Authorization. Export product description should be declared in full including style number in shipping bill.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.	5 / NC/5/MEET/Jul/202223/4
Case Status	Case Approved
Party Name	BRIGHTCHOICE OVERSEAS
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 4 and 08/07/2022
HQ File Number	HQRNORM APPLY 00001686AM23
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

M/s. BRIGHTCHOICE OVERSEAS. vide their application dated 27.06.2022 has requested for prior fixation of norms under Special Advance Authorization scheme for export of articles of apparel and clothing accessories as per provision of Para 4.04 (a) (1) of FTP. The Committee considered the case as per agenda along with other relevant papers. As per CAD, recommendation of technical authority and other details in this case, the Committee decided to approve the input output norms as under:

Export item	Qty.	Import item	Qty. Recommended
Womens JEANS Pants  Made out of 63 % COTTON + 9 % POLYESTER + 9 % MODAL + 17 % COOLMAX + 2 % LYCRA WOVEN DENIM FABRICS Width: 57/59" (+/-10 %), GSM-288		63 % COTTON + 9 % POLYESTER + 9 % MODAL + 17 % COOLMAX + 2 % LYCRA WOVEN DENIM FABRICS Width: 57/59" ( +/-10 %), GSM-288 (+/-10 %)	•

Import of fabric is subject to pre-import condition and actual user constitution. Imported fabric shall be physically incorporated in the export products of the same Advance Authorization. Export product description should be declared in full including style number in shipping bill.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.	6 / NC/5/MEET/Jul/202223/4
Case Status	Case Approved
Party Name	GOKALDAS EXPORTS LIMITED

Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 4 and 08/07/2022
HQ File Number	HQRNORM APPLY 00001808AM23
RA File Number	NA
Licence No and Date	NA

M/s. GOKALDAS EXPORTS Ltd. vide their application dated 01.07.2022 has requested for prior fixation of norms under Special Advance Authorization scheme for export of articles of apparel and clothing accessories as per provision of Para 4.04 (a) (1) of FTP. The Committee considered the case as per agenda along with other relevant papers. As per CAD, recommendation of technical authority and other details in this case, the Committee decided to approve the input output norms as under:

Details of Export List	Qty	Details of import item	Qty. Recommended
		Face: 100 PCT Polyurethane, Back: 100 PCT Viscose Faux leather woven fabric, width 55 inches +/- 5% GSM 355 +/- 10%	1.921 Sq. Mtr/P
CORP OS PUFFER VEST  ( GIRLS ),  MADE UP OF FAUX LEATHER ON 100PCT VISCOSE FABRIC, GSM 335, WITH LINING AND POLY FIBER FILLED,  STYLE No : 344J2528	15,000 Nos.	100 PCT Polyester Taffeta Lining Fabric, Width 58 Inches +/- 5 % GSM 63 +/- 10%	0.847 Sq. Mtr/P
		100 PCT Polyester Taffeta Lining Fabric, Width 58 Inches +/- 5 % GSM 62 +/- 10%	0.294 Sq. Mtr/P
		100 PCT Polyester Taffeta Lining Fabric, Width 58 Inches +/- 5 % GSM 45+/- 10%	2.817 Sq. Mtr/P

Import of fabric is subject to pre-import condition and actual user constitution. Imported fabric shall be physically

incorporated in the export products of the same Advance Authorization. Export product description should be declared in full including style number in shipping bill.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.	7 / NC/5/MEET/Jul/202223/4
Case Status	Case Approved
Party Name	GOKALDAS EXPORTS LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 4 and 08/07/2022
HQ File Number	HQRNORM APPLY 00001813AM23
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

M/s. GOKALDAS EXPORTS Ltd. vide their application dated 02.07.2022 has requested for prior fixation of norms under Special Advance Authorization scheme for export of articles of apparel and clothing accessories as per provision of Para 4.04 (a) (1) of FTP. The Committee considered the case as per agenda along with other relevant papers. As per CAD, recommendation of technical authority and other details in this case, the Committee decided to approve the input output norms as under:

Details of Export List	Qty	Details of import item	Qty. Recommended
CORAL RIDGE VEST ( WOMEN ), MADE UP OF 100PCT RECYCLED POLYESTER FABRIC GSM 114, WITH LINING AND POLYWADDING, STYLE 9416	5,000 Nos.	114 +/- 10pct  100pct Recycled Polyester Taffeta Lining  Fabric width 60 inches +/- 5 pct GSM-73 +/-	1.779 Sq. Mtr/P 1.361 Sq. Mtr/P
		85pct Recycled Polyester, 15pct Polyester Wadding width 60 inches +/- 5 pct GSM-78 +/ - 10pct	1.576 Sq. Mtr/P

Import of fabric is subject to pre-import condition and actual user constitution. Imported fabric shall be physically incorporated in the export products of the same Advance Authorization. Export product description should be declared in full including style number in shipping bill.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.	8 / NC/5/MEET/Jul/202223/4
Case Status	Case Rejected
Party Name	FABEXPO
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 4 and 08/07/2022
HQ File Number	HQRNORM APPLY 00233414AM22
RA File Number	052304000299 AM21
Licence No and Date	0511000009/null

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 07.05.2022 followed by reminders on dated 01.06.2022 and 16.06.2022 to furnish the following:

- 1. CAD.
- 2. Image with mentioning product description.
- 3. Measurement chart with mentioning product description.

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	9 / NC/5/MEET/Jul/202223/4			
Case Status	Case Approved			
Party Name	SHAHI EXPORTS PRIVATE LIMITED			
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 4 and 08/07/2022			
HQ File Number	HQRNORM APPLY 00001476AM23			
RA File Number	NA			
Licence No and Date	NA			

Norms Committee Decision:

M/s. SHAHI EXPORTS Pvt. Ltd. vide their application dated 18.06.2022 has requested for prior fixation of norms under Special Advance Authorization scheme for export of articles of apparel and clothing accessories as per

provision of Para 4.04 (a) (1) of FTP. The Committee considered the case as per agenda along with other relevant papers. As per CAD, recommendation of technical authority and other details in this case, the Committee decided to approve the input output norms as under:

Details of Export List	Qty	import item	<b>Qty Recommended</b>
Ladies Rain Coat	35600 Nos.	100% Polyester PU	2.12 Sq. Mtr/Pc
(Style No. 113992)		Coated Dyed Woven Fabric GSM 90+/-10%	
Made of 100% Polyester PU Coated Dyed Woven Fabric GSM 90+/-10%			

Import of fabric is subject to pre-import condition and actual user constitution. Imported fabric shall be physically incorporated in the export products of the same Advance Authorization. Export product description should be declared in full including style number in shipping bill.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.	10 / NC/5/MEET/Jul/202223/4			
Case Status	Case Approved			
Party Name	HIMATSINGKA SEIDE LIMITED.			
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 4 and 08/07/2022			
HQ File Number	018405000671AM19			
RA File Number	072404000341 AM16			
Licence No and Date	0710109261/13/01/2016			

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant papers and noted that firm has submitted heir reply vide dated 19.05.2022. The committee went through the details submitted in this case and based on recommendation of technical authority, decided to approve the Adhoc norms as under:

Export item	Qty.	S.N.	Import item	Qty. Recommended
OTHER BED LINEN OF COTTON - SHEET SET	904736.482 Kg.		100 % Cotton Yarn.1/60s Ne Combed Compact Cotton Yarn - WARP(100% SUPIMA)	3743 Kg.

		2.	100 % Cotton Yarn.1/80s , 1/100s , 1/120s & 1/140s Ne Combed Compact Cotton Yarn	1036661 Kg.
		3.	100 % Cotton Yarn.2/80s ,2/100s, 2/120s & 2/140s Combed Cotton yarn	46.41 Kg.
		4.	TEXTILE SIZING CHEMICAL	1041 Kg.
		5.	VINYL ZIPPER BAGS	227532 Nos.
BEDSHEETS AND BED COVERS OF COTTON	170231.564 Kg.	1.	100 % Cotton Yarn.1/60s Ne Combed Compact Cotton Yarn - WARP(100% SUPIMA)	3.13 Kg.
		2.	100 % Cotton Yarn.1/80s , 1/100s , 1/120s & 1/140s Ne Combed Compact Cotton Yarn	112354 Kg.
		3.	100 % Cotton Yarn.2/80s ,2/100s, 2/120s & 2/140s Combed Cotton yarn	83409 Kg.
		4.	TEXTILE SIZING CHEMICAL	1958 Kg.
OTHER PILLOW CASES AND PILLOW SLIPS	47391.84 Kg.	1.	100 % Cotton Yarn.1/60s Ne Combed Compact Cotton Yarn - WARP(100% SUPIMA)	198 Kg.
		2.	100 % Cotton Yarn.1/80s , 1/100s , 1/120s & 1/140s Ne Combed Compact Cotton Yarn	36461 Kg.
		3.	100 % Cotton Yarn.2/80s ,2/100s, 2/120s & 2/140s Combed Cotton yarn	17842 Kg.
		4.	TEXTILE SIZING CHEMICAL	545 Kg.
OTHER FURNISHING ARTICLES	34861.3 Kg.	1.	100 % Cotton Yarn.1/60s Ne Combed Compact Cotton Yarn - WARP(100% SUPIMA)	21.65 Kg.
		2.	100 % Cotton Yarn.1/80s , 1/100s , 1/120s & 1/140s Ne Combed Compact Cotton Yarn	10759 Kg.

	100 % Cotton Yarn.2/80s ,2/100s, 2/120s & 2/140s Combed Cotton yarn	29310 Kg.
4.	TEXTILE SIZING CHEMICAL	402 Kg.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.	11 / NC/5/MEET/Jul/202223/4
Case Status	Case Rejected
Party Name	CHOWDHARY OVERSEAS LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 4 and 08/07/2022
HQ File Number	018405000784AM21
RA File Number	062404000048 AM21
Licence No and Date	0610039640/13/10/2020

#### Norms Committee Decision:

Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 17.05.2022 followed by reminders on dated 01.06.2022 and 16.06.2022 to furnish the following:

- 1. Clearly mention, net Import content in each export item, giving CAD/CAM of the export items.
- 2. Complete calculation of the requirement of raw materials both imported and indigenous, indicating wastage separately with justification for wastage for each export item.

Firms reply is not received, therefore the Committee decided to reject the case.

Case No.	12 / NC/5/MEET/Jul/202223/4
Case Status	Case Rejected
Party Name	LOYAL TEXTILE MILLS LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 4 and 08/07/2022
HQ File Number	018405000782AM21
RA File Number	322404000055 AM21
Licence No and Date	3210079760/13/10/2020
Norms Committee Decision:	

Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 17.05.2022 followed by reminders on dated 01.06.2022 and 16.06.2022 to furnish the following:

- 1. CAD.
- 2. Image with mentioning product description.
- 3. Measurement chart with mentioning product description.

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	13 / NC/5/MEET/Jul/202223/4
Case Status	Case Rejected
Party Name	GROWEL IMPEX PVT. LTD.
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 4 and 08/07/2022
HQ File Number	018405000791AM21
RA File Number	052304000232 AM21
Licence No and Date	0510415520/16/10/2020

## Norms Committee Decision:

Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 17.05.2022 followed by reminders on dated 01.06.2022 and 16.06.2022 to furnish the following:

- 1. CAD.
- 2. Image with mentioning product description.
- 3. Measurement chart with mentioning product description.

Firms reply is not received, therefore the Committee decided to reject the case.

Case No.	14 / NC/5/MEET/Jul/202223/4
Case Status	Case Rejected
Party Name	ROYALE SPORTSWEAR
Meeting Number	NC/ 5/ MEET/ Jul/ 202223/ 4 and 08/07/2022
and Date	110/3/111551/345/20225/ 1 tilld 00/07/2022
HQ File Number	018405000793AM21
RA File Number	052404000341 AM21

Licence No and	0510415511/16/10/2020
Date	0310413311/10/10/2020

Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 17.05.2022 followed by reminders on dated 01.06.2022 and 16.06.2022 to furnish the following:

- 1. CAD.
- 2. Image with mentioning product description.
- 3. Measurement chart with mentioning product description

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	15 / NC/5/MEET/Jul/202223/4
Case Status	Case Rejected
Party Name	HRITIK EXIM
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 4 and 08/07/2022
HQ File Number	018405000795AM21
RA File Number	262404000017 AM21
Licence No and Date	2610012920/16/10/2020

#### Norms Committee Decision:

Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 17.05.2022 followed by reminders on dated 01.06.2022 and 16.06.2022 to furnish the following:

- 1. Complete set of application.
- 2. Manufacturing process.
- 3. Justification of import items.

Firms reply is not received, therefore the Committee decided to reject the case.

Case No.	16 / NC/5/MEET/Jul/202223/4
Case Status	Case Rejected
Party Name	AMARYLLIS HEALTHCARE PRIVATE LIMITED
Meeting Number	NC/ 5/ MEET/ Jul/ 202223/ 4 and 08/07/2022

and Date	
HQ File Number	018405000811AM21
RA File Number	072404000199 AM21
Licence No and Date	0710117167/22/10/2020

Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 13.05.2022 followed by reminders on dated 28.05.2022 and 12.06.2022 to furnish the following:

- 1. CAD.
- 2. Image with mentioning product description.
- 3. Measurement chart with mentioning product description

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	17 / NC/5/MEET/Jul/202223/4
Case Status	Case Rejected
Party Name	MEXIM ADHESIVE TAPES PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 4 and 08/07/2022
HQ File Number	018405000803AM21
RA File Number	039504000452 AM21
Licence No and Date	0310839071/22/10/2020

# Norms Committee Decision:

Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 17.05.2022 followed by reminders on dated 01.06.2022 and 16.06.2022 to furnish the following:

- 1. Width of each export and import item.
- 2. Specific material of export and import item no 1.

Firms reply is not received, therefore the Committee decided to reject the case.

Case No.	18 / NC/5/MEET/Jul/202223/4
Case Status	Case Rejected

Party Name	PINNACLE CLOTHING CO
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 4 and 08/07/2022
HQ File Number	018405000805AM21
RA File Number	052404000368 AM21
Licence No and Date	0510415607/22/10/2020

Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 17.05.2022 followed by reminders on dated 01.06.2022 and 16.06.2022 to furnish the following:

- 1. CAD.
- 2. Image with mentioning product description.
- 3. Measurement chart with mentioning product description

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	19 / NC/5/MEET/Jul/202223/4
Case Status	Case Rejected
Party Name	LOYAL TEXTILE MILLS LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 4 and 08/07/2022
HQ File Number	018405000806AM21
RA File Number	322404000064 AM21
Licence No and Date	3210079771/22/10/2020

# Norms Committee Decision:

Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 17.05.2022 followed by reminders on dated 01.06.2022 and 16.06.2022 to furnish the following:

- 1. CAD.
- 2. Image with mentioning product description.
- 3. Measurement chart with mentioning product description.

Firms reply is not received, therefore the Committee decided to reject the case.

Case No.	20 / NC/5/MEET/Jul/202223/4
Case Status	Case Rejected
Party Name	LOYAL TEXTILE MILLS LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 4 and 08/07/2022
HQ File Number	018405000807AM21
RA File Number	322404000065 AM21
Licence No and Date	3210079780/22/10/2020

Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 17.05.2022 followed by reminders on dated 01.06.2022 and 16.06.2022 to furnish the following:

- 1. CAD.
- 2. Image with mentioning product description.
- 3. Measurement chart with mentioning product description

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	21 / NC/5/MEET/Jul/202223/4
Case Status	Case Rejected
Party Name	JUNIPER HEALTH LLP
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 4 and 08/07/2022
HQ File Number	018405000808AM21
RA File Number	318304000088 AM21
Licence No and Date	3110067905/23/10/2020

# Norms Committee Decision:

Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 17.05.2022 followed by reminders on dated 01.06.2022 and 16.06.2022 to furnish the following:

- 1. Complete set of application along-with copy of advance authorization.
- 2. Appendix 4E with all the annexure.

Firms reply is not received, therefore the Committee decided to reject the case.

Case No.	22 / NC/5/MEET/Jul/202223/4
Case Status	Case Rejected
Party Name	WIINTRACK EXPORTS
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 4 and 08/07/2022
HQ File Number	018405000812AM21
RA File Number	322404000069 AM21
Licence No and Date	3210079784/27/10/2020

Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 17.05.2022 followed by reminders on dated 01.06.2022 and 16.06.2022 to furnish the following:

- 1. CAD.
- 2. Image with mentioning product description.
- 3. Measurement chart with mentioning product description

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	23 / NC/5/MEET/Jul/202223/4
Case Status	Case Rejected
Party Name	SALEHA INTERNATIONAL
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 4 and 08/07/2022
HQ File Number	018405000813AM21
RA File Number	062404000056 AM21
Licence No and Date	0610039667/27/10/2020

# Norms Committee Decision:

Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 17.05.2022 followed by reminders on dated 01.06.2022 and 16.06.2022 to furnish the following:

- 1. To indicate net import content of fabric in Sq. Meter and not in Metre,
- 2. To provide CAD/CAM of Export item, indicating its efficiency.
- 3. Complete calculation of requirement of import item and indigenous item/s for the manufacture of export item in Sq. Meter., as per 4 E.

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	24 / NC/5/MEET/Jul/202223/4
Case Status	Case Rejected
Party Name	LOYAL TEXTILE MILLS LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 4 and 08/07/2022
HQ File Number	018405000815AM21
RA File Number	322404000068 AM21
Licence No and Date	3210079794/29/10/2020

#### Norms Committee Decision:

Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 17.05.2022 followed by reminders on dated 01.06.2022 and 16.06.2022 to furnish the following:

- 1. CAD.
- 2. Image with mentioning product description.
- 3. Measurement chart with mentioning product description

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	25 / NC/5/MEET/Jul/202223/4
Case Status	Case Rejected
Party Name	K.K.P. FINE LINEN PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 4 and 08/07/2022
HQ File Number	018405000816AM21
RA File Number	322404000071 AM21
Licence No and Date	3210079801/29/10/2020

# Norms Committee Decision:

Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 17.05.2022 followed by reminders on dated 01.06.2022 and 16.06.2022 to furnish the following:

1. Firm to furnish the export product in Sq. Mtr.

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	26 / NC/5/MEET/Jul/202223/4
Case Status	Case Rejected
Party Name	CREEMOS INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 4 and 08/07/2022
HQ File Number	018405000817AM21
RA File Number	062404000055 AM21
Licence No and Date	0610039672/02/11/2020

#### Norms Committee Decision:

Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 17.05.2022 followed by reminders on dated 01.06.2022 and 16.06.2022 to furnish the following:

- 1. To specify clearly, the details of item "chicken sandwich quilt poly/cotton fabric: polyester 65percent cotton 35percent outer;380g polyester quilt middle fill; poly/cotton fabric polyester 65percent cotton 35percent inner width 59inch +/- 5percent GSM 798 +/- 10percen".
- 2. Drawing /design of Saddle pad and justification of wastage of Fabric claimed.
- 3. Clearly mentioned the net import content in the export items.

Firms reply is not received, therefore the Committee decided to reject the case.

Case No.	27 / NC/5/MEET/Jul/202223/4
Case Status	Case Rejected
Party Name	S B INTERNATIONAL
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 4 and 08/07/2022
HQ File Number	018405000819AM21
RA File Number	062404000059 AM21
Licence No and Date	0610039678/04/11/2020
Norms Committee Decision:	

Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 17.05.2022 followed by reminders on dated 01.06.2022 and 16.06.2022 to furnish the following:

- 1. Specification of Import item Artificial Faux Fur and size etc. of export item.
- 2. Justification of 12.39% wastage of Import item.
- 3. CAD/CAM of Export item giving efficiency of using import item.

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	28 / NC/5/MEET/Jul/202223/4
Case Status	Case Rejected
Party Name	ROYALE SPORTSWEAR
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 4 and 08/07/2022
HQ File Number	018405000824AM21
RA File Number	052404000402 AM21
Licence No and Date	0510415776/09/11/2020

#### Norms Committee Decision:

Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 17.05.2022 followed by reminders on dated 01.06.2022 and 16.06.2022 to furnish the following:

- 1. CAD.
- 2. Image with mentioning product description.
- 3. Measurement chart with mentioning product description

Firms reply is not received, therefore the Committee decided to reject the case.

Case No.	29 / NC/5/MEET/Jul/202223/4
Case Status	Case Rejected
Party Name	OPERA GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 4 and 08/07/2022
HQ File Number	018405000825AM21
RA File Number	052404000406 AM21

Licence No and	0510415780/09/11/2020
Date	0510415780/09/11/2020

Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 17.05.2022 followed by reminders on dated 01.06.2022 and 16.06.2022 to furnish the following:

- 1. CAD.
- 2. Image with mentioning product description.
- 3. Measurement chart with mentioning product description

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	30 / NC/5/MEET/Jul/202223/4
Case Status	Case Rejected
Party Name	OPERA GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 4 and 08/07/2022
HQ File Number	018405000826AM21
RA File Number	052404000404 AM21
Licence No and Date	0510415781/09/11/2020

#### Norms Committee Decision:

Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 17.05.2022 followed by reminders on dated 01.06.2022 and 16.06.2022 to furnish the following:

- 1. CAD.
- 2. Image with mentioning product description.
- 3. Measurement chart with mentioning product description

Firms reply is not received, therefore the Committee decided to reject the case.

Case No.	31 / NC/5/MEET/Jul/202223/4
Case Status	Case Rejected
Party Name	PINNACLE CLOTHING CO
Meeting Number	NC/ 5/ MEET/ Jul/ 202223/ 4 and 08/07/2022

and Date	
HQ File Number	018405000828AM21
RA File Number	052404000415 AM21
Licence No and Date	0510415786/09/11/2020

Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 17.05.2022 followed by reminders on dated 01.06.2022 and 16.06.2022 to furnish the following:

- 1. CAD.
- 2. Image with mentioning product description.
- 3. Measurement chart with mentioning product description

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	32 / NC/5/MEET/Jul/202223/4
Case Status	Case Rejected
Party Name	FLEXITUFF VENTURES INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 4 and 08/07/2022
HQ File Number	018405000831AM21
RA File Number	562404000029 AM21
Licence No and Date	5610005983/09/11/2020

# Norms Committee Decision:

Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 17.05.2022 followed by reminders on dated 01.06.2022 and 16.06.2022 to furnish the following:

- 1. Generic name of import item no 3 and 5 with catalogue.
- 2. App 4e with wastage details

Firms reply is not received, therefore the Committee decided to reject the case.

Case No.	33 / NC/5/MEET/Jul/202223/4
Case Status	Case Rejected

Party Name	AMARYLLIS HEALTHCARE PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 4 and 08/07/2022
HQ File Number	018405000840AM21
RA File Number	072404000220 AM21
Licence No and Date	0710117271/12/11/2020

Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 17.05.2022 followed by reminders on dated 01.06.2022 and 16.06.2022 to furnish the following:

- 1. CAD.
- 2. Image with mentioning product description.
- 3. Measurement chart with mentioning product description

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

G N	0.4 (NIG)5 A FEDERIX 1/000000 /4
Case No.	34 / NC/5/MEET/Jul/202223/4
Case Status	Case Rejected
Party Name	LOYAL TEXTILE MILLS LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 4 and 08/07/2022
HQ File Number	018405000846AM21
RA File Number	322404000076 AM21
Licence No and Date	3210079838/25/11/2020

# Norms Committee Decision:

Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 17.05.2022 followed by reminders on dated 01.06.2022 and 16.06.2022 to furnish the following:

- 1. CAD.
- 2. Image with mentioning product description.
- 3. Measurement chart with mentioning product description

Firms reply is not received, therefore the Committee decided to reject the case.

Case No.	35 / NC/5/MEET/Jul/202223/4
Case Status	Case Rejected
Party Name	KARAN LETEX LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 4 and 08/07/2022
HQ File Number	HQRNORM APPLY 00233558AM22
RA File Number	062404000068 AM21
Licence No and Date	0610039701/26/11/2020

Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 17.05.2022 followed by reminders on dated 01.06.2022 and 16.06.2022 to furnish the following:

- 1. Justification for claiming 21.9% wastage of knitted Fabric, giving complete calculation with CAD / CAM of the product and cutting of the Fabric indicating net import content and wastage separately.
- 2. Indigenous items to add in the making the export item.

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	36 / NC/5/MEET/Jul/202223/4
Case Status	Case Rejected
Party Name	PAN GUJARAT SPORTSWEAR PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 4 and 08/07/2022
HQ File Number	HQRNORM APPLY 00235611AM22
RA File Number	342404000227 AM21
Licence No and Date	3410046565/26/11/2020

# Norms Committee Decision:

Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 13.05.2022 followed by reminders on dated 28.05.2022 and 12.06.2022 to furnish the following:

- 1. CAD.
- 2. Image with mentioning product description.
- 3. Measurement chart with mentioning product description.
- 4. The import quantity and requirement per piece for each export item in Sq. Mtrs.

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	37 / NC/5/MEET/Jul/202223/4
Case Status	Case Rejected
Party Name	KARAN LETEX LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 4 and 08/07/2022
HQ File Number	HQRNORM APPLY 00233557AM22
RA File Number	062404000067 AM21
Licence No and Date	0610039704/26/11/2020

# Norms Committee Decision:

Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 17.05.2022 followed by reminders on dated 01.06.2022 and 16.06.2022 to furnish the following:

- 1. GSM of the fabric indicating specific type of fabric which is imported and used in the exports.
- 2. Complete calculation with CAD / CAM of the product and cutting of the Fabric indicating net import content and wastage separately.

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	38 / NC/5/MEET/Jul/202223/4
Case Status	Case Rejected
Party Name	RICHA & CO
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 4 and 08/07/2022
HQ File Number	HQRNORM APPLY 00233261AM22
RA File Number	052404000451 AM21
Licence No and Date	0510415994/27/11/2020

#### Norms Committee Decision:

Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 17.05.2022 followed by reminders on dated 01.06.2022 and 16.06.2022 to furnish the following:

1. CAD.

- 2. Image with mentioning product description.
- 3. Measurement chart with mentioning product description

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	39 / NC/5/MEET/Jul/202223/4
Case Status	Case Rejected
Party Name	S B INTERNATIONAL
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 4 and 08/07/2022
HQ File Number	HQRNORM APPLY 00039887AM21
RA File Number	06AA04002287 AM21
Licence No and Date	0611000020/16/12/2020

#### Norms Committee Decision:

Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 17.05.2022 followed by reminders on dated 01.06.2022 and 16.06.2022 to furnish the following:

- 1. CAD.
- 2. Image with mentioning product description.
- 3. Measurement chart with mentioning product description

Firms reply is not received, therefore the Committee decided to reject the case.

Case No.	40 / NC/5/MEET/Jul/202223/4
Case Status	Case Rejected
Party Name	JAYARATHANA EXPORTS
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 4 and 08/07/2022
HQ File Number	HQRNORM APPLY 00044576AM21
RA File Number	32AA04003827 AM21
Licence No and Date	3211000095/22/12/2020
Norms Committee Decision:	

Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 13.05.2022 followed by reminders on dated 28.05.2022 and 12.06.2022 to furnish the following:

- 1. CAD.
- 2. Image with mentioning product description.
- 3. Measurement chart with mentioning product description.
- 4. Complete set of application.

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	41 / NC/5/MEET/Jul/202223/4
Case Status	Case Rejected
Party Name	AMARYLLIS HEALTHCARE PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 4 and 08/07/2022
HQ File Number	HQRNORM APPLY 00096805AM21
RA File Number	07AA04009332 AM21
Licence No and Date	0711000606/04/03/2021

#### Norms Committee Decision:

Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 13.05.2022 followed by reminders on dated 28.05.2022 and 12.06.2022 to furnish the following:

- 1. CAD.
- 2. Image with mentioning product description.
- 3. Measurement chart with mentioning product description

Firms reply is not received, therefore the Committee decided to reject the case.

Case No.	42 / NC/5/MEET/Jul/202223/4
Case Status	Case Rejected
Party Name	BHARAT ENTERPRISES
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 4 and 08/07/2022
HQ File Number	HQRNORM APPLY 00047143AM22

RA File Number	05AA04016631 AM22
Licence No and Date	0511002723/20/05/2021

Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 13.05.2022 followed by reminders on dated 28.05.2022 and 12.06.2022 to furnish the following:

- 1. CAD.
- 2. Image with mentioning product description and its serial no.
- 3. Measurement chart with mentioning product description.
- 4. Sizes of each garment to be supplied by the firm.

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	43 / NC/5/MEET/Jul/202223/4
Case Status	Case Rejected
Party Name	S M EXPORTS
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 4 and 08/07/2022
HQ File Number	HQRNORM APPLY 00101855AM22
RA File Number	02AA04003976 AM22
Licence No and Date	0211000701/28/05/2021

# Norms Committee Decision:

Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 13.05.2022 followed by reminders on dated 28.05.2022 and 12.06.2022 to furnish the following:

- 1. Requirement of Fabric in Square meter terms with justification of wastage.
- 2. CAD/CAM of the export item, giving its efficiency.
- 3. Complete calculation for the requirement of inputs comparing in tabular form with SION fixed at G -19/20/21, as the case may be.

Firms reply is not received, therefore the Committee decided to reject the case.

Case No.	44 / NC/5/MEET/Jul/202223/4
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Case Status	Case Rejected
Party Name	LOYAL TEXTILE MILLS LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 4 and 08/07/2022
HQ File Number	HQRNORM APPLY 00205693AM22
RA File Number	32AA04022358 AM22
Licence No and Date	3211001734/07/10/2021

Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 13.05.2022 followed by reminders on dated 28.05.2022 and 12.06.2022 to furnish the following:

- 1. CAD for all the inputs for each export product.
- 2. Image with mentioning product description and its serial no.
- 3. Measurement chart with mentioning product description.
- 4. Sizes of each garment to be supplied by the firm.

Firms reply is not received, therefore the Committee decided to reject the case.

Case No.	45 / NC/5/MEET/Jul/202223/4
Case Status	Case Rejected
Party Name	SHAMIM SONS INTERNATIONAL
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 4 and 08/07/2022
HQ File Number	HQRNORM APPLY 00205750AM22
RA File Number	06AA04007135 AM22
Licence No and Date	0611000770/07/10/2021

# Norms Committee Decision:

Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 13.05.2022 followed by reminders on dated 28.05.2022 and 12.06.2022 to furnish the following:

- 1. CAD.
- 2. Image with mentioning product description.
- 3. Measurement chart with mentioning product description.
- 4. Sizes of each garment to be supplied by the firm.

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	46 / NC/5/MEET/Jul/202223/4
Case Status	Case Rejected
Party Name	OPERA GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 4 and 08/07/2022
HQ File Number	HQRNORM APPLY 00207165AM22
RA File Number	05AA04090069 AM22
Licence No and Date	0511005314/08/10/2021

# Norms Committee Decision:

Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 13.05.2022 followed by reminders on dated 28.05.2022 and 12.06.2022 to furnish the following:

- 1. CAD.
- 2. Image with mentioning product description.
- 3. Measurement chart with mentioning product description.
- 4. Sizes of each garment to be supplied by the firm.

Firms reply is not received, therefore the Committee decided to reject the case.

Case No.	47 / NC/5/MEET/Jul/202223/4
Case Status	Case Rejected
Party Name	GAINUP INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 4 and 08/07/2022
HQ File Number	HQRNORM APPLY 00210867AM22
RA File Number	32AA04023016 AM22
Licence No and Date	3211001764/12/10/2021
Norms Committee Decision:	

Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 13.05.2022 followed by reminders on dated 28.05.2022 and 12.06.2022 to furnish the following:

- 1. Qty. Of import item no1 and 2 in kg and its net content in export
- 2. Qty of import item no 3 in sq meter and their net content in export
- 3. Justification of qty of import with the help of CAD

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	48 / NC/5/MEET/Jul/202223/4
Case Status	Case Rejected
Party Name	GAINUP INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 4 and 08/07/2022
HQ File Number	HQRNORM APPLY 00210868AM22
RA File Number	32AA04023021 AM22
Licence No and Date	3211001765/12/10/2021

#### Norms Committee Decision:

Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 13.05.2022 followed by reminders on dated 28.05.2022 and 12.06.2022 to furnish the following:

- 1. Qty. Of import item no1 and 2 in kg and its net content in export
- 2. Qty of import item no 3 in sq meter and their net content in export
- 3. Justification of qty of import with the help of CAD

Firms reply is not received, therefore the Committee decided to reject the case.

Case No.	49 / NC/5/MEET/Jul/202223/4
Case Status	Case Rejected
Party Name	QUALIANCE INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 4 and 08/07/2022
HQ File Number	HQRNORM APPLY 00210666AM22
RA File Number	03AA040110146 AM22

Licence No and Date	0311007663/12/10/2021
Date	

Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 13.05.2022 followed by reminders on dated 28.05.2022 and 12.06.2022 to furnish the following:

- 1. CAD, Image and Measurement charts for Scarves/ stoles etc. Weight of fabric in export product and that of input fabric in kgs or total SQM of each export product (Made ups).
- 2. Image with mentioning product description.
- 3. Measurement chart with mentioning product description.
- 4. Sizes of each garment to be supplied by the firm.
- 5. CAD in respect of each garment product.

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	50 / NC/5/MEET/Jul/202223/4
Case Status	Case Rejected
Party Name	NIBRAS SHOES PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 4 and 08/07/2022
HQ File Number	HQRNORM APPLY 00211471AM22
RA File Number	04AA04031732 AM22
Licence No and Date	0411001634/13/10/2021

# Norms Committee Decision:

Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 13.05.2022 followed by reminders on dated 28.05.2022 and 12.06.2022 to furnish the following:

- 1. Specification of import item, Cow finished leather.
- 2. To indicate separately export quantity i.e. number of Shoe Upper and Boot upper and its requirement and also whether it is half boot/long boot upper.
- 3. To give CAD/CAM of cutting Leather for the manufacturing Shoe Upper and Boot upper, indicating calculation and wastage for the import items.
- 4. Compare the requirement in tabular form with respective SION G, fixed at hand book of Procedure Vol.II. If any, higher quantity is required, then to give justification.

Firms reply is not received, therefore the Committee decided to reject the case.

Case No.	51 / NC/5/MEET/Jul/202223/4
Case Status	Case Rejected
Party Name	AJANTHA SHOE COMPANY
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 4 and 08/07/2022
HQ File Number	HQRNORM APPLY 00211575AM22
RA File Number	04AA04032161 AM22
Licence No and Date	0411001644/13/10/2021

Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 13.05.2022 followed by reminders on dated 28.05.2022 and 12.06.2022 to furnish the following:

- 1. Specification of All the import items including finished leather, giving details thereof, and indicating location/function in uppers
- 2. To enclose CAD/CAM of the export item indicating cutting pattern and efficiency.
- 3. To indicate difference in Export item 1, to 7 when description is same.
- 4. Calculation for the requirement of imported inputs for manufacturing Export items, comparing in tabular form with SION fixed in Hand Book of procedure Vol. II, Separately for Ladies Leather Shoe upper and Sandal Upper.
- 5. Justification for additional requirement, if any, comparing with respective SION fixed in book.

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	52 / NC/5/MEET/Jul/202223/4
Case Status	Case Rejected
Party Name	KAMIL LEATHERS
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 4 and 08/07/2022
HQ File Number	HQRNORM APPLY 00211748AM22
RA File Number	04AA04031606 AM22
Licence No and Date	0411001654/13/10/2021

# Norms Committee Decision:

Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 13.05.2022 followed by reminders on dated 28.05.2022 and 12.06.2022 to furnish the following:

- 1. Manufacturing process, indicating stage wise wastage of Wet Blue Sheep Skin for the manufacturing the Finished leather.
- 2. Specification and thickness of Wet Blue Sheep skin and finish leather.
- 3. Calculation for the requirement of Wet Blue Sheep skin for the manufacturing the Finished leather.
- 4. Production of Finished leather vis a vis consumption of Wet Blue Sheep skin, for the last three years duly certified by Chartered Accountant.

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	53 / NC/5/MEET/Jul/202223/4
Case Status	Case Rejected
Party Name	HIGH PERFORMANCE TEXTILES PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 4 and 08/07/2022
HQ File Number	HQRNORM APPLY 00211834AM22
RA File Number	05AA04087981 AM22
Licence No and Date	0511005406/13/10/2021

#### Norms Committee Decision:

Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 13.05.2022 followed by reminders on dated 28.05.2022 and 12.06.2022 to furnish the following:

- 1. Weight of the export product is more than import product, clarify it.
- 2. Indigenous inputs in Appendix 4E, if any

Firms reply is not received, therefore the Committee decided to reject the case.

Case No.	54 / NC/5/MEET/Jul/202223/4
Case Status	Case Rejected
Party Name	KARAN LETEX LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 4 and 08/07/2022
HQ File Number	HQRNORM APPLY 00212615AM22
RA File Number	06AA04007380 AM22
Licence No and Date	0611000800/14/10/2021

Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 13.05.2022 followed by reminders on dated 28.05.2022 and 12.06.2022 to furnish the following:

- 1. GSM of the fabric indicating specific type of fabric which is imported and used in the exports.
- 2. Complete calculation with CAD / CAM of the product and cutting of the Fabric indicating net import content and wastage separately.
- 3. Justification for claiming 22% of wastage.

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	55 / NC/5/MEET/Jul/202223/4
Case Status	Case Rejected
Party Name	RADNIK EXPORTS
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 4 and 08/07/2022
HQ File Number	HQRNORM APPLY 00212718AM22
RA File Number	05AA04090607 AM22
Licence No and Date	0511005448/14/10/2021

# Norms Committee Decision:

Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 13.05.2022 followed by reminders on dated 28.05.2022 and 12.06.2022 to furnish the following:

- 1. CAD.
- 2. Image with mentioning product description.
- 3. Measurement chart with mentioning product description.
- 4. Sizes of each garment to be supplied by the firm.

Firms reply is not received, therefore the Committee decided to reject the case.

Case No.	56 / NC/5/MEET/Jul/202223/4
Case Status	Case Rejected
Party Name	NASER BALI (GLOVES) PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 4 and 08/07/2022
HQ File Number	HQRNORM APPLY 00215265AM22
RA File Number	04AA04030940 AM22
Licence No and Date	0411001659/18/10/2021

Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 13.05.2022 followed by reminders on dated 28.05.2022 and 12.06.2022 to furnish the following:

- 1. Item of import in Sq. Meter
- 2. Nett content of each import item in export in Sq. meter

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	57 / NC/5/MEET/Jul/202223/4
Case Status	Case Rejected
Party Name	RADNIK EXPORTS
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 4 and 08/07/2022
HQ File Number	HQRNORM APPLY 00218652AM22
RA File Number	05AA04092372 AM22
Licence No and Date	0511005479/20/10/2021

# Norms Committee Decision:

Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 13.05.2022 followed by reminders on dated 28.05.2022 and 12.06.2022 to furnish the following:

- 1. Four CAD are submitted for the single garment without differentiating each .If it is for 4 components of garment what are those components and the quantum of input fabric per pc for each such component so that it may be verified from CAD and measurement chart.
- 2. Image with mentioning product description.
- 3. Measurement chart with mentioning product description.
- 4. Sizes of each garment to be supplied by the firm.

#### 5. No. of bundles in each CAD.

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	58 / NC/5/MEET/Jul/202223/4
Case Status	Case Rejected
Party Name	RADNIK EXPORTS
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 4 and 08/07/2022
HQ File Number	HQRNORM APPLY 00218699AM22
RA File Number	05AA04092410 AM22
Licence No and Date	0511005483/20/10/2021

## Norms Committee Decision:

Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 13.05.2022 followed by reminders on dated 28.05.2022 and 12.06.2022 to furnish the following:

- 1. Three CAD are submitted for the single garment without differentiating each .If it is for 3 components of garment what are those components and the quantum of input fabric per pc for each such component so that it may be verified from CAD and measurement chart.
- 2. Image with mentioning product description.
- 3. Measurement chart with mentioning product description.
- 4. Sizes of each garment to be supplied by the firm.
- 5. No. of bundles in each CAD.

Firms reply is not received, therefore the Committee decided to reject the case.

Case No.	59 / NC/5/MEET/Jul/202223/4
Case Status	Case Rejected
Party Name	TANGERINE DESIGN PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 4 and 08/07/2022
HQ File Number	HQRNORM APPLY 00218927AM22
RA File Number	05AA04092797 AM22
Licence No and Date	0511005502/20/10/2021

Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 13.05.2022 followed by reminders on dated 28.05.2022 and 12.06.2022 to furnish the following:

- 1. Justification for claiming 72.14% of w2astage for the input Cow Crust Leather.
- 2. Complete calculation for the requirement of Cow Crust Leather for the manufacture of Export item, indicating net import content and wastage separately.
- 3. Specification of all the import items.

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	60 / NC/5/MEET/Jul/202223/4
Case Status	Case Rejected
Party Name	K.P.R. MILL LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 4 and 08/07/2022
HQ File Number	HQRNORM APPLY 00218990AM22
RA File Number	32AA04024174 AM22
Licence No and Date	3211001775/20/10/2021

### Norms Committee Decision:

Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 13.05.2022 followed by reminders on dated 28.05.2022 and 12.06.2022 to furnish the following:

- 1. Export product in numbers, input in SQM and kgs. Export product weight may be given in kgs.
- 2. Manufacturing process with stage-wise wastage.

Firms reply is not received, therefore the Committee decided to reject the case.

Case No.	61 / NC/5/MEET/Jul/202223/4
Case Status	Case Rejected
Party Name	ZAIBUNCO INDUSTRIES PRIVATE LIMITED
Meeting Number	NC/ 5/ MEET/ Jul/ 202223/ 4 and 08/07/2022
and Date	
HQ File Number	HQRNORM APPLY 00220733AM22

RA File Number	06AA04007589 AM22
Licence No and Date	0611000824/21/10/2021

Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 13.05.2022 followed by reminders on dated 28.05.2022 and 12.06.2022 to furnish the following:

- 1. Stepwise manufacturing process indicating % wastage at each stage of manufacture and justification thereof
- 2. Specification of PU adhesive indicating % solid content
- 3. Exact name of pigment and treatment agent
- 4. Nett weight and area in sq meter of import item release paper
- 5. Exact function of each import item
- 6. Weight of export item and net content of release paper in it in weight terms
- 7. Details of indigenous input with qty in it
- 8. Material balance between import and export taking in to consideration wastage and indigenous input

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	62 / NC/5/MEET/Jul/202223/4
Case Status	Case Rejected
Party Name	ZAIBUNCO INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 4 and 08/07/2022
HQ File Number	HQRNORM APPLY 00220741AM22
RA File Number	06AA04007562 AM22
Licence No and Date	0611000825/21/10/2021

#### Norms Committee Decision:

Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 13.05.2022 followed by reminders on dated 28.05.2022 and 12.06.2022 to furnish the following:

- 1. Stepwise manufacturing process indicating % wastage at each stage of manufacture and justification thereof
- 2. Specification of PU adhesive indicating % solid content
- 3. Exact name of pigment and treatment agent
- 4. Nett weight and area in sq meter of import item release paper
- 5. Exact function of each import item
- 6. Weight of export item and net content of release paper in it in weight terms
- 7. Details of indigenous input with qty in it
- 8. Material balance between import and export taking in to consideration wastage and indigenous input.

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	63 / NC/5/MEET/Jul/202223/4
Case Status	Case Rejected
Party Name	MOHIB INDIA SHOES PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 4 and 08/07/2022
HQ File Number	HQRNORM APPLY 00222165AM22
RA File Number	04AA04033045 AM22
Licence No and Date	0411001682/22/10/2021

## Norms Committee Decision:

Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 13.05.2022 followed by reminders on dated 28.05.2022 and 12.06.2022 to furnish the following:

- 1. Specification of all the import items, including finished leather Goat.
- 2. To give CAD/CAM of cutting Leather for the manufacturing Gents Leather Sandal Upper, indicating calculation and wastage for the import items.
- 3. Compare the requirement in tabular form with respective SION at G-11 of Hand Book of Procedure vol II. If any, higher quantity/additional item/s are required, then to give justification.

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	64 / NC/5/MEET/Jul/202223/4
Case Status	Case Rejected
Party Name	KARAN LETEX LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 4 and 08/07/2022
HQ File Number	HQRNORM APPLY 00222356AM22
RA File Number	06AA04007556 AM22
Licence No and Date	0611000832/22/10/2021

# Norms Committee Decision:

Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 13.05.2022 followed by reminders on dated 28.05.2022 and 12.06.2022

## to furnish the following:

- 1. GSM of the fabric indicating specific type of fabric which is imported and used in the exports.
- 2. Complete calculation with CAD / CAM of the product and cutting of the Fabric indicating net import content and wastage separately.
- 3. Justification for claiming 22% of wastage.

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	65 / NC/5/MEET/Jul/202223/4
Case Status	Case Rejected
Party Name	REMBRANDT LEATHERWORKS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 4 and 08/07/2022
HQ File Number	HQRNORM APPLY 00222019AM22
RA File Number	05AA04092694 AM22
Licence No and Date	0511005583/22/10/2021

## Norms Committee Decision:

Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 13.05.2022 followed by reminders on dated 28.05.2022 and 12.06.2022 to furnish the following:

- 1. CAD/CAM of Export item using Finished leather.
- 2. Calculation for the requirement of all the import items for the manufacture of Export item, indicating net import content and wastage in the each export item.
- 3. Specification of all the Export items.

Firms reply is not received, therefore the Committee decided to reject the case.

Case No.	66 / NC/5/MEET/Jul/202223/4
Case Status	Case Rejected
Party Name	LOYAL TEXTILE MILLS LIMITED
Meeting Number	NC/ 5/ MEET/ Jul/ 202223/ 4 and 08/07/2022
and Date	
HQ File Number	HQRNORM APPLY 00226956AM22
RA File Number	32AA04025056 AM22

Licence No and	3211001823/26/10/2021
Date	

Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 13.05.2022 followed by reminders on dated 28.05.2022 and 12.06.2022 to furnish the following:

- 1. The firm has asked for high wastage about 33% and there is no justification for wastage is given. Therefore to provide complete manufacturing process along-with stage wise wastage.
- 2. Contents of any other material sourced indigenously used in the manufacturing of export item.

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	67 / NC/5/MEET/Jul/202223/4
Case Status	Case Rejected
Party Name	WINNER OVERSEAS
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 4 and 08/07/2022
HQ File Number	HQRNORM APPLY 00228979AM22
RA File Number	04AA04033239 AM22
Licence No and Date	0411001719/28/10/2021

#### Norms Committee Decision:

Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 13.05.2022 followed by reminders on dated 28.05.2022 and 12.06.2022 to furnish the following:

- 1. Specification of all the import items, including Cow finished leather.
- 2. To give CAD/CAM of cutting Leather for the manufacturing Shoe Upper, indicating calculation and net + wastage for the import items.
- 3. Compare the requirement in tabular form with SION at G-13. If any, higher quantity/additional quantity is required, then to give justification

Firms reply is not received, therefore the Committee decided to reject the case.

Case No.	68 / NC/5/MEET/Jul/202223/4
Case Status	Case Rejected

Party Name	GROWEL IMPEX PVT. LTD.
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 4 and 08/07/2022
HQ File Number	HQRNORM APPLY 00231048AM22
RA File Number	05AA04094117 AM22
Licence No and Date	0511005790/29/10/2021

Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 13.05.2022 followed by reminders on dated 28.05.2022 and 12.06.2022 to furnish the following:

- 1. CAD.
- 2. Image with mentioning product description.
- 3. Measurement chart with mentioning product description.
- 4. Sizes of each garment to be supplied by the firm.

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	69 / NC/5/MEET/Jul/202223/4
Case Status	Case Rejected
Party Name	A P D EXPORTS
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 4 and 08/07/2022
HQ File Number	HQRNORM APPLY 00238304AM22
RA File Number	07AA04038372 AM22
Licence No and Date	0711002269/01/11/2021

# Norms Committee Decision:

Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 13.05.2022 followed by reminders on dated 28.05.2022 and 12.06.2022 to furnish the following:

- 1. CAD with style no.
- 2. Image with mentioning product description.
- 3. Measurement chart with mentioning product description.
- 4. Sizes of each garment to be supplied by the firm.

Firms reply is not received, therefore the Committee decided to reject the case.

Case No.	70 / NC/5/MEET/Jul/202223/4
Case Status	Case Rejected
Party Name	DIMPLE CREATIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 4 and 08/07/2022
HQ File Number	HQRNORM APPLY 00238385AM22
RA File Number	05AA04095071 AM22
Licence No and Date	0511005856/01/11/2021

Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 13.05.2022 followed by reminders on dated 28.05.2022 and 12.06.2022 to furnish the following:

- 1. CAD with style no.
- 2. Image with mentioning product description.
- 3. Measurement chart with mentioning product description.
- 4. Sizes of each garment to be supplied by the firm.

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	71 / NC/5/MEET/Jul/202223/4
Case Status	Case Rejected
Party Name	RADNIK EXPORTS
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 4 and 08/07/2022
HQ File Number	HQRNORM APPLY 00238424AM22
RA File Number	05AA04095712 AM22
Licence No and Date	0511005860/01/11/2021

## Norms Committee Decision:

Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 13.05.2022 followed by reminders on dated 28.05.2022 and 12.06.2022 to furnish the following:

- 1. CAD with style no.
- 2. Image with mentioning product description.
- 3. Measurement chart with mentioning product description.

4. Sizes of each garment to be supplied by the firm.

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	72 / NC/5/MEET/Jul/202223/4
Case Status	Case Rejected
Party Name	TANGERINE DESIGN PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 4 and 08/07/2022
HQ File Number	HQRNORM APPLY 00239928AM22
RA File Number	05AA04096238 AM22
Licence No and Date	0511005937/02/11/2021

## Norms Committee Decision:

Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 13.05.2022 followed by reminders on dated 28.05.2022 and 12.06.2022 to furnish the following:

- 1. Justification for claiming 72.14% of w2astage for the input Cow Crust Leather.
- 2. Complete calculation for the requirement of Cow Crust Leather for the manufacture of Export item, indicating net import content and wastage separately.
- 3. Specification of all the import items.

Firms reply is not received, therefore the Committee decided to reject the case.

Case No.	73 / NC/5/MEET/Jul/202223/4
Case Status	Case Rejected
Party Name	GAINUP INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 4 and 08/07/2022
HQ File Number	HQRNORM APPLY 00239933AM22
RA File Number	32AA04026117 AM22
Licence No and Date	3211001873/02/11/2021
Norms Committee Decision:	

Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 13.05.2022 followed by reminders on dated 28.05.2022 and 12.06.2022 to furnish the following:

- 1. Qty. Of Import Item No1 in Kg and Its Nett Content in Export.
- 2. Justification of Qty of Import with the Help of CAD.

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	74 / NC/5/MEET/Jul/202223/4
Case Status	Case Rejected
Party Name	MATMAN PLASTICS
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 4 and 08/07/2022
HQ File Number	HQRNORM APPLY 00239164AM22
RA File Number	05AA04095567 AM22
Licence No and Date	0511005884/02/11/2021

# Norms Committee Decision:

Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 13.05.2022 followed by reminders on dated 28.05.2022 and 12.06.2022 to furnish the following:

- 1. Specification with dimension and weight of both export and import items.
- 2. Net import content (in kg term) in export item and calculation for requirement of both imported and indigenous items indicating wastage separately.
- 3. Production of export item vis a vis consumption of inputs for the last three years duly certified by Chartered Accountant.

Firms reply is not received, therefore the Committee decided to reject the case.

HQ File Number	HQRNORM APPLY 00239218AM22
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 4 and 08/07/2022
Party Name	FARIDA CLASSIC SHOES PRIVATE LIMITED
Case Status	Case Rejected
Case No.	75 / NC/5/MEET/Jul/202223/4

RA File Number	04AA04034209 AM22
Licence No and Date	0411001745/02/11/2021

Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 13.05.2022 followed by reminders on dated 28.05.2022 and 12.06.2022 to furnish the following:

- 1. Specification of all the import items including Cow finished leather.
- 2. To give CAD/CAM of cutting Leather for the manufacturing for all the export items, indicating calculation and wastage of the all import items.
- 3. Compare the requirement in tabular form with respective SION Fixed in Hand book of Procedure Vol.II. If any, additional item/(s)/higher quantities of items are required, then to give justification.

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	76 / NC/5/MEET/Jul/202223/4
Case Status	Case Rejected
Party Name	FLAMINGO SSI
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 4 and 08/07/2022
HQ File Number	HQRNORM APPLY 00239233AM22
RA File Number	04AA04025759 AM22
Licence No and Date	0411001750/02/11/2021

## Norms Committee Decision:

Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 13.05.2022 followed by reminders on dated 28.05.2022 and 12.06.2022 to furnish the following:

- 1. Specification of all the import items including Cow finished leather.
- 2. To give CAD/CAM of cutting Leather for the manufacturing for all the export items, indicating calculation and wastage of the all import items.
- 3. Compare the requirement in tabular form with respective SION Fixed in Hand book of Procedure Vol.II. If any, additional item/(s)/higher quantities of items are required, then to give justification.

Firms reply is not received, therefore the Committee decided to reject the case.

Case No.	77 / NC/5/MEET/Jul/202223/4
Case Status	Case Rejected
Party Name	NASER BALI (GLOVES) PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 4 and 08/07/2022
HQ File Number	HQRNORM APPLY 00240857AM22
RA File Number	04AA04032468 AM22
Licence No and Date	0411001760/03/11/2021

Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 13.05.2022 followed by reminders on dated 28.05.2022 and 12.06.2022 to furnish the following:

- 1. Item of import in Sq. Meter
- 2. Nett content of each import item in export in Sq. meter

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	78 / NC/5/MEET/Jul/202223/4
Case Status	Case Rejected
Party Name	AJANTHA SHOE COMPANY
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 4 and 08/07/2022
HQ File Number	HQRNORM APPLY 00242421AM22
RA File Number	04AA04033926 AM22
Licence No and Date	0411001765/05/11/2021

## Norms Committee Decision:

Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 13.05.2022 followed by reminders on dated 28.05.2022 and 12.06.2022 to furnish the following:

- 1. Specification with function/application of all the import items including Cow finished leather.
- 2. To give CAD/CAM of cutting Leather for the manufacturing Export items and calculation for the requirement of all inputs indicating net import content and wastage for all the import items, separately for each export item.
- 3. Compare the requirement in tabular form with respective SION Fixed like G-13 and G--22. If any, additional items/higher quantity is required other than SIONs then to give justification.

Firms reply is not received, therefore the Committee decided to reject the case.

Case No.	79 / NC/5/MEET/Jul/202223/4
Case Status	Case Rejected
Party Name	CHAIN STITCH LLP
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 4 and 08/07/2022
HQ File Number	HQRNORM APPLY 00244138AM22
RA File Number	05AA04095899 AM22
Licence No and Date	0511005975/08/11/2021

Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 13.05.2022 followed by reminders on dated 28.05.2022 and 12.06.2022 to furnish the following:

- 1. CAD with style no.
- 2. Image with mentioning product description.
- 3. Measurement chart with mentioning product description.
- 4. Sizes of the garments to be supplied by the firms.

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	80 / NC/5/MEET/Jul/202223/4
Case Status	Case Rejected
Party Name	LOYAL TEXTILE MILLS LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 4 and 08/07/2022
HQ File Number	HQRNORM APPLY 00245057AM22
RA File Number	32AA04026606 AM22
Licence No and Date	3211001894/08/11/2021

## Norms Committee Decision:

Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 13.05.2022 followed by reminders on dated 28.05.2022 and 12.06.2022 to furnish the following:

- 1. CAD with style no.
- 2. Image with mentioning product description.
- 3. Measurement chart with mentioning product description

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	81 / NC/5/MEET/Jul/202223/4
Case Status	Case Rejected
Party Name	LOYAL TEXTILE MILLS LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 4 and 08/07/2022
HQ File Number	HQRNORM APPLY 00245061AM22
RA File Number	32AA04026610 AM22
Licence No and Date	3211001895/08/11/2021

## Norms Committee Decision:

Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 13.05.2022 followed by reminders on dated 28.05.2022 and 12.06.2022 to furnish the following:

- 1. CAD with style no.
- 2. Image with mentioning product description.
- 3. Measurement chart with mentioning product description

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	82 / NC/5/MEET/Jul/202223/4
Case Status	Case Rejected
Party Name	BABATHINGS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 4 and 08/07/2022
HQ File Number	HQRNORM APPLY 00245067AM22
RA File Number	04AA04034369 AM22
Licence No and Date	0411001778/08/11/2021

#### Norms Committee Decision:

Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 13.05.2022 followed by reminders on dated 28.05.2022 and 12.06.2022 to furnish the following:

- 1. CAD, Image and Measurement for each export product.
- 2. Weight of each export product in kgs.
- 3. Process flow chart, stage-wise waste and justification for wastage claimed.
- 4. Weight of each input in kgs.

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	83 / NC/5/MEET/Jul/202223/4
Case Status	Case Rejected
Party Name	ALINA EXPORT
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 4 and 08/07/2022
HQ File Number	HQRNORM APPLY 00248124AM22
RA File Number	06AA04007926 AM22
Licence No and Date	0611000887/10/11/2021

## Norms Committee Decision:

Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 13.05.2022 followed by reminders on dated 28.05.2022 and 12.06.2022 to furnish the following:

- 1. CAD/CAM of the export item for finished leather indicating net import content in the Export item.
- 2. Calculation of requirement of finished leather with justification of wastage.
- 3. Reason for asking Saddle Gullet 500 nos. when the export quantity is 10700 nos.
- 4. Specification of saddle Gullet.

Firms reply is not received, therefore the Committee decided to reject the case.

Case No.	84 / NC/5/MEET/Jul/202223/4
Case Status	Case Rejected
Party Name	PERISSA HOME PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 4 and 08/07/2022
HQ File Number	HQRNORM APPLY 00249201AM22
RA File Number	33AA04008540 AM22
Licence No and Date	3311000481/11/11/2021

Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 13.05.2022 followed by reminders on dated 28.05.2022 and 12.06.2022 to furnish the following:

- 1. Bifurcation In Qty Of Export In Terms Of Carving And Without Carving In Weight And Sq. Meter
- 2. Item Of Import In Weight Terms
- 3. Wastage At Each Step Of Manufacture Justifying 7% Wastage

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	85 / NC/5/MEET/Jul/202223/4
Case Status	Case Rejected
Party Name	PRIYANKA IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 4 and 08/07/2022
HQ File Number	HQRNORM APPLY 00249222AM22
RA File Number	05AA04095577 AM22
Licence No and Date	0511006069/11/11/2021

## Norms Committee Decision:

Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 13.05.2022 followed by reminders on dated 28.05.2022 and 12.06.2022 to furnish the following:

- 1. CAD with style no.
- 2. Image with mentioning product description.
- 3. Measurement chart with mentioning product description

Firms reply is not received, therefore the Committee decided to reject the case.

Case No.	86 / NC/5/MEET/Jul/202223/4
Case Status	Case Rejected
Party Name	OVERSEAS LEATHERS
Meeting Number	NC/ 5/ MEET/ Jul/ 202223/ 4 and 08/07/2022
and Date	
HQ File Number	HQRNORM APPLY 00249793AM22

RA File Number	04AA04035205 AM22
Licence No and Date	0411001795/12/11/2021

Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 13.05.2022 followed by reminders on dated 28.05.2022 and 12.06.2022 to furnish the following:

- 1. Manufacturing process, indicating stage-wise wastage of Wet Blue for the manufacturing of the finished leather
- 2. Specification and thickness of Wet Blue leather and finish leather.
- 3. Calculation for the requirement of Wet Blue leather for the manufacturing the Finished leather.
- 4. Production of Finished leather vis a vis consumption of Wet Blue Nigerian processed Sheep leather for the last three years duly certified by Chartered Accountant.
- 5. Details with difference in PROCESSED SHEEP SKIN LEATHER (WET BLUE) NATURAL " C & D "/ ) VEGTAN "MIX "/ ) VEGTAN "MIX GRADES "

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	87 / NC/5/MEET/Jul/202223/4
Case Status	Case Rejected
Party Name	PRIYANKA IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 4 and 08/07/2022
HQ File Number	HQRNORM APPLY 00250229AM22
RA File Number	05AA04095582 AM22
Licence No and Date	0511006068/12/11/2021

#### Norms Committee Decision:

Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 13.05.2022 followed by reminders on dated 28.05.2022 and 12.06.2022 to furnish the following:

- 1. CAD with style no.
- 2. Image with mentioning product description.
- 3. Measurement chart with mentioning product description

Firms reply is not received, therefore the Committee decided to reject the case.

Case No.	88 / NC/5/MEET/Jul/202223/4
Case Status	Case Rejected
Party Name	CINTURONES ALVI (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 4 and 08/07/2022
HQ File Number	HQRNORM APPLY 00252741AM22
RA File Number	05AA04095733 AM22
Licence No and Date	0511006137/15/11/2021

Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 13.05.2022 followed by reminders on dated 28.05.2022 and 12.06.2022 to furnish the following:

- 1. CAD/CAM of export items using raw material with efficiency.
- 2. Net import content of leather in the export item and wastage separately.
- 3. Calculation of requirement of leather in each type export item and also to give justification for wastage of leather.
- 4. Difference in 4 types of import item finish leather.

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	89 / NC/5/MEET/Jul/202223/4
Case Status	Case Rejected
Party Name	BLUE PROTECTIVE GEAR
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 4 and 08/07/2022
HQ File Number	HQRNORM APPLY 00252963AM22
RA File Number	08AA04033252 AM22
Licence No and Date	0811003126/15/11/2021

## Norms Committee Decision:

Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 13.05.2022 followed by reminders on dated 28.05.2022 and 12.06.2022 to furnish the following:

- 1. CAD/Lay marker.
- 2. Computation of reflective tape for each export item.

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	90 / NC/5/MEET/Jul/202223/4
Case Status	Case Rejected
Party Name	MOHIB INDIA SHOES PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 4 and 08/07/2022
HQ File Number	HQRNORM APPLY 00256061AM22
RA File Number	04AA04035323 AM22
Licence No and Date	0411001830/17/11/2021

## Norms Committee Decision:

Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 13.05.2022 followed by reminders on dated 28.05.2022 and 12.06.2022 to furnish the following:

- 1. Specification of all the import items, including finished leather Goat.
- 2. To give CAD/CAM of cutting Leather for the manufacturing Gents Leather Sandal Upper, indicating calculation and wastage for the import items.
- 3. Compare the requirement in tabular form with respective SION at G-27 of Hand Book of Procedure vol II. If any, higher quantity/additional item/s are required, then give justification.

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	91 / NC/5/MEET/Jul/202223/4
Case Status	Case Rejected
Party Name	AMARYLLIS HEALTHCARE PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 4 and 08/07/2022
HQ File Number	HQRNORM APPLY 00255461AM22
RA File Number	07AA04039304 AM22
Licence No and Date	0711002391/17/11/2021

# Norms Committee Decision:

Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 13.05.2022 followed by reminders on dated 28.05.2022 and 12.06.2022

# to furnish the following:

- 1. CAD, Image/sketch and measurement sheet for the each export item.
- 2. Net content of each import item in export item.
- 3. Justification for wastage claimed.

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	92 / NC/5/MEET/Jul/202223/4
Case Status	Case Rejected
Party Name	CENTURY OVERSEAS
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 4 and 08/07/2022
HQ File Number	HQRNORM APPLY 00256708AM22
RA File Number	05AA04098239 AM22
Licence No and Date	0511006215/18/11/2021

## Norms Committee Decision:

Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 13.05.2022 followed by reminders on dated 28.05.2022 and 12.06.2022 to furnish the following:

- 1. Legible copy of CAD for the entire 7 export item mentioning style no, export description and no bundles.
- 2. Image with mentioning product description.
- 3. Measurement chart with mentioning product description.

Firms reply is not received, therefore the Committee decided to reject the case.

Case No.	93 / NC/5/MEET/Jul/202223/4
Case Status	Case Rejected
Party Name	DAKS INDIA INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 4 and 08/07/2022
HQ File Number	HQRNORM APPLY 00256716AM22
RA File Number	05AA040100247 AM22
Licence No and Date	0511006227/18/11/2021

Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 13.05.2022 followed by reminders on dated 28.05.2022 and 12.06.2022 to furnish the following:

- 1. Complete specification for all import items other than Fabric. In nylon thread & Polyester thread only pieces has been given, therefore to give size/measurement etc. along with specification.
- 2. Complete calculation for the requirement of all the inputs indicating net Import content and wastage separately for the export item.
- 3. Drawing / Design or Photographs of Export item.

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	94 / NC/5/MEET/Jul/202223/4
Case Status	Case Rejected
Party Name	RADNIK EXPORTS
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 4 and 08/07/2022
HQ File Number	HQRNORM APPLY 00262626AM22
RA File Number	05AA040103906 AM22
Licence No and Date	0511006390/23/11/2021

# Norms Committee Decision:

Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 13.05.2022 followed by reminders on dated 28.05.2022 and 12.06.2022 to furnish the following:

- 1. CAD with style no.
- 2. Image with mentioning product description.
- 3. Measurement chart with mentioning product description

Firms reply is not received, therefore the Committee decided to reject the case.

Case No.	95 / NC/5/MEET/Jul/202223/4
Case Status	Case Rejected
Party Name	ZAIBUNCO INDUSTRIES PRIVATE LIMITED
Meeting Number	NC/ 5/ MEET/ Jul/ 202223/ 4 and 08/07/2022

and Date	
HQ File Number	HQRNORM APPLY 00263792AM22
RA File Number	06AA04008060 AM22
Licence No and Date	0611000917/24/11/2021

Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 13.05.2022 followed by reminders on dated 28.05.2022 and 12.06.2022 to furnish the following:

- 1. Stepwise manufacturing process indicating % wastage at each stage of manufacture and justification thereof
- 2. Specification of PU adhesive indicating % solid content
- 3. Exact name of pigment and treatment agent
- 4. Nett weight and area in sq meter of import item release paper
- 5. Exact function of each import item
- 6. Weight of export item and net content of release paper in it in weight terms
- 7. Details of indigenous input with qty in it
- 8. Material balance between import and export taking in to consideration wastage and indigenous input

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	96 / NC/5/MEET/Jul/202223/4
Case Status	Case Rejected
Party Name	UNIQUE CREATION
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 4 and 08/07/2022
HQ File Number	HQRNORM APPLY 00265351AM22
RA File Number	02AA04033664 AM22
Licence No and Date	0211001550/25/11/2021

## Norms Committee Decision:

Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 13.05.2022 followed by reminders on dated 28.05.2022 and 12.06.2022 to furnish the following:

- 1. Complete specification/GSM for all import items/ Fabric.
- 2. Complete calculation for the requirement of inputs indicating net Import content and wastage separately for the export item.
- 3. Drawing / Design or Photographs of Export item/(s) indicating its style number.

Firms reply is not received, therefore the Committee decided to reject the case.

Case No.	97 / NC/5/MEET/Jul/202223/4
Case Status	Case Rejected
Party Name	MRS EXPORTS
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 4 and 08/07/2022
HQ File Number	HQRNORM APPLY 00266650AM22
RA File Number	06AA04008292 AM22
Licence No and Date	0611000925/26/11/2021

Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 13.05.2022 followed by reminders on dated 28.05.2022 and 12.06.2022 to furnish the following:

- 1. CAD/Lay marker, image/sketch and measurement chart of the export item.
- 2. Indicate size wise quantity of export items and requirement of inputs per unit of each size.
- 3. The unit of measurement of import item should be square Meter and to give net import content in export item.

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	98 / NC/5/MEET/Jul/202223/4
Case Status	Case Rejected
Party Name	AMARYLLIS HEALTHCARE PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 4 and 08/07/2022
HQ File Number	HQRNORM APPLY 00268270AM22
RA File Number	07AA04040021 AM22
Licence No and Date	0711002480/28/11/2021

# Norms Committee Decision:

Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 13.05.2022 followed by reminders on dated 28.05.2022 and 12.06.2022 to furnish the following:

- 1. CAD, Image/sketch and measurement sheet for the each export item.
- 2. Net content of each import item in export item.
- 3. Justification for wastage claimed.

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	99 / NC/5/MEET/Jul/202223/4
Case Status	Case Rejected
Party Name	WINNER OVERSEAS
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 4 and 08/07/2022
HQ File Number	HQRNORM APPLY 00268684AM22
RA File Number	04AA04036694 AM22
Licence No and Date	0411001900/29/11/2021

## Norms Committee Decision:

Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 13.05.2022 followed by reminders on dated 28.05.2022 and 12.06.2022 to furnish the following:

- 1. Specification of all the import items, including Cow finished leather, Lamb Fur Leather and FINISHED sheep LEATHER.
- 2. To give CAD/CAM of cutting Leather for the manufacturing Shoe Upper, indicating calculation and net + wastage for the import items.
- 3. Reason for importing, Cow-finished leather, Lamb Fur Leather, and FINISHED sheep LEATHER, simultaneously for the export item.
- 4. Compare the requirement in tabular form with SION at G-13. If any, higher quantity/additional item/s are required, then to give justification

Firms reply is not received, therefore the Committee decided to reject the case.

Case No.	100 / NC/5/MEET/Jul/202223/4
Case Status	Case Rejected
Party Name	NASER BALI (GLOVES) PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 4 and 08/07/2022
HQ File Number	HQRNORM APPLY 00269021AM22
RA File Number	04AA04036929 AM22
Licence No and Date	0411001905/29/11/2021

Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 13.05.2022 followed by reminders on dated 28.05.2022 and 12.06.2022 to furnish the following:

- 1. Item of import in Sq. Meter
- 2. Nett content of each import item in export in Sq. meter

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	101 / NC/5/MEET/Jul/202223/4
Case Status	Case Rejected
Party Name	NASER BALI (GLOVES) PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 4 and 08/07/2022
HQ File Number	HQRNORM APPLY 00269030AM22
RA File Number	04AA04036628 AM22
Licence No and Date	0411001906/29/11/2021

## Norms Committee Decision:

Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 13.05.2022 followed by reminders on dated 28.05.2022 and 12.06.2022 to furnish the following:

- 1. Item of import in Sq. Meter
- 2. Nett content of each import item in export in Sq. meter

Firms reply is not received, therefore the Committee decided to reject the case.

Case No.	102 / NC/5/MEET/Jul/202223/4
Case Status	Case Rejected
Party Name	NASER BALI (GLOVES) PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 4 and 08/07/2022
HQ File Number	HQRNORM APPLY 00269039AM22
RA File Number	04AA04036904 AM22
Licence No and	0411001908/29/11/2021

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Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 13.05.2022 followed by reminders on dated 28.05.2022 and 12.06.2022 to furnish the following:

- 1. Item of import in Sq. Meter
- 2. Nett content of each import item in export in Sq. meter.

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	103 / NC/5/MEET/Jul/202223/4
Case Status	Case Rejected
Party Name	SHAMIM SONS INTERNATIONAL
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 4 and 08/07/2022
HQ File Number	HQRNORM APPLY 00270714AM22
RA File Number	06AA04008460 AM22
Licence No and Date	0611000938/30/11/2021

## Norms Committee Decision:

Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 13.05.2022 followed by reminders on dated 28.05.2022 and 12.06.2022 to furnish the following:

- 1. Product wise CAD, Image and Measurement Chart for each input fabric of each export product in and not in haphazard manner.
- 2. Product description and style no. should be mentioned on CAD and Measurement chart. Each CAD should specify no of bundles and whether CAD is for shell or lining.
- 3. Style no. to be declared in product description and use of various inputs should be marked in the image of product.

Firms reply is not received, therefore the Committee decided to reject the case.